

## DIRECTORATE GENERAL OF FOREIGN TRADE

## DES-VI (FOOD &amp; MISC)

Minutes of the meeting No. 07/16 of NC-VI dated 06.08.2015

Meeting No. 07/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 06.08.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

| S.N                    | Name of the Officer | Designation | Department |
|------------------------|---------------------|-------------|------------|
| 1.                     | Sh. J.P. Maurya     | Dy. I.A.    | MFPI       |
| 2.                     | Sh. S.K. Pandey     | A.D.        | MSME       |
| Officers in attendance |                     |             |            |
| 3.                     | Sh. Yoginder Singh  | DDG         | DGFT       |
| 4.                     | Sh. Ratan Lal Meena | FTDO        | DGFT       |

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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| 317                                                    | Party Name:TKT-IP<br>ENTERPRISES INDIA (P) LTD                                                                                                                                | Meet No/Date:7/85-ALC3/2015<br>06.08.2015                                                                               | Status:<br>Approved                  |
| HQ File :<br>01/85/171/019/AM16                        | RLA File :<br>05/24/40/052/AM16                                                                                                                                               | Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Cardamom Powder against import of Cardamom |                                      |
| 1                                                      | The Committee noted the comments furnished by MFPI vide their letter No.4(21)/2015-DGFT dated 29.07.2015 and decided to ratify the norms with 2% wastage on inputs as under:- |                                                                                                                         |                                      |
| Export Item                                            |                                                                                                                                                                               | Qty.                                                                                                                    | Import Item                          |
| Cardamom Powder                                        |                                                                                                                                                                               | 1.00Kg                                                                                                                  | Cardamom                             |
|                                                        |                                                                                                                                                                               |                                                                                                                         | 1.02Kg/Kg content in export product. |
| RA may take consequential action per policy/procedure. |                                                                                                                                                                               |                                                                                                                         |                                      |

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|                                                                                                                                                                                                                                                                                                                | 318                             | Party Name:TKT-IP<br>ENTERPRISES INDIA (P) LTD | Meet No/Date:7/85-ALC3/2015<br>06.08.2015                                                                  | Status:<br>Deferred |
| 2                                                                                                                                                                                                                                                                                                              | HQ File :<br>01/85/171/005/AM16 | RLA File :<br>05/24/40/051/AM16                | Fixation of ad-hoc norms in terms of para 4.06 of HBP,<br>2015-20 for export of Mixed Masala for Tea/Milk. |                     |
| The Committee noted the comments furnished by MFPI vide their letter No.4(21)/2015-DGFT dated 29.07.2015 and observed that the wastage claimed by the firm is less than what is recommended by MFPI. The Committee decided to request MFPI to re-look into their comments. The case is deferred for 03.09.2015 |                                 |                                                |                                                                                                            |                     |

MHT

योगेंद्र सिंह/YOGINDER SINGH  
उप महानिदेशक, विदेश व्यापार  
Dy. Director or General of Foreign Trade  
विदेश व्यापार, अनुमति, शान्ति  
Directorate General of Foreign Trade  
व्यापार विभाग/Department of Commerce  
राजमहल भवन, नई दिल्ली  
दफ्तर संख्या: 100/2015

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| 3 | 319<br>HQ File :01/85/162/164/AM15                                                                                                                                                 | Party Name:PEARL MINERAL & MINES PVT. LTD<br>RLA File :09/24/40/629/AM14 | Meet No/Date:7/85-ALC3/2015<br>06.08.2015<br>Lic.No/Date:0910060762<br>31.07.2014 | Status:<br>Decided |
|   | The Committee noted that SION is available at K-133 for export item. Therefore, the Committee decided to advise the applicant to obtain the Advance Authorisation as per that SION |                                                                          |                                                                                   |                    |

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| 4 | 320<br>Case No.:5/22/85-ALC3/2014<br>HQ File :01/85/050/00165/AM15/                                                                                                                                                                                            | Party Name:NUTRI FLAVOURS PRIVATE LIMITED<br>RLA File :04/24/040/00249/AM15/ | Meet No/Date:7/85-ALC3/2015<br>06.08.2015<br>Lic.No/Date:0410159954<br>01.01.2015 | Status:<br>Deferred |
|   | The Committee noted that prima facie, MFPI is of the view that the applicant is not eligible for import of items appearing at Sl. No. 2, 3 & 4 which are amino acids. However, MFPI desires to examine the matter further. The case is deferred for 03.09.2015 |                                                                              |                                                                                   |                     |

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| 5 | 321<br>Case No.:9/7/85-ALC3/2014<br>HQ File :01/85/050/00045/AM15/                                                                                                                                                                                                                                                                                   | Party Name:PAHAL FOODS PVT LTD.<br>RLA File :09/24/040/00646/AM14/ | Meet No/Date:7/85-ALC3/2015<br>06.08.2015<br>Lic.No/Date:0910059870<br>25.04.2014 | Status:<br>Deferred |
|   | The Committee noted that certain detail was called for from RA, Hyderabad vide this office letter dated 14.11.2014 followed by reminder dated 21.01.2015 & 19.03.2015 & 29.06.2015 and the reply is still awaited. The Committee decided that the matter may be taken up with Zonal Addl. DGFT office, Chennai. The case is deferred for 03.09.2015. |                                                                    |                                                                                   |                     |

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| 6                                                         | 322<br>Case No.:3/17/85-ALC3/2013<br>HQ File :01/85/050/00106/AM14/                                                                                                  | Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,<br>RLA File :56/24/040/00018/AM14/ | Meet No/Date:7/85-ALC3/2015<br>06.08.2015<br>Lic.No/Date:5610002767<br>03.09.2013 | Status:<br>Approved                              |
|                                                           | The Committee noted the comments furnished by MFPI vide their letter No.17/DGFT/2010 dated 26.07.2015 and decided to ratify the ad-hoc input output norms as under:- |                                                                               |                                                                                   |                                                  |
|                                                           | Export Item                                                                                                                                                          | Qty.                                                                          | Import Item                                                                       | Qty                                              |
|                                                           | Texture Vegetable Protein (Protein Content 55.83%)                                                                                                                   | 1.00MT                                                                        | 1. Soya Proteins Isolate (Protein Content 90%)                                    | 0.0525MT/MT                                      |
|                                                           |                                                                                                                                                                      |                                                                               | 2. Hexane                                                                         | 6.9Litre/MT                                      |
|                                                           |                                                                                                                                                                      |                                                                               | 3. Packing Material                                                               | As per general policy governing packing material |
| RA may take consequential action as per policy/procedure. |                                                                                                                                                                      |                                                                               |                                                                                   |                                                  |

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Government of India

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| 7                                                                                                                                                                                                         | 323                         | Party Name:SIGNATURE ESTATES | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                           | HQ File :01/85/050/040/AM12 | RLA File :02/24/40/034/AM12  | Lic.No/Date:0210159359<br>23.05.2011      | Deferred |
| The Committee noted that the comments are awaited from Tea Board despite 3 reminders. The Committee decided to remind Chairman of Tea Board through a D.O. reminder. The case is deferred for 03.09.2015. |                             |                              |                                           |          |

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| 8 | 324<br>Case No.:6/22/85-ALC3/2014 | Party Name:STEELCASE ASIA<br>PACIFIC HOLDINGS INDIA<br>PVT.LTD. | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|   | HQ File<br>:01/85/050/00166/AM15/ | RLA File<br>:31/83/040/00195/AM15/                              | Lic.No/Date:3110065144<br>16.12.2014      | Approved |

The Committee noted the comments furnished by MSME(Mech) vide their U.O. No. 30(52)/15-ME dated 30.07.2015 and decided that the quantity of import item No. 12 & 13 may be allowed as applied for which is for lesser value than recommended by MSME(Mech) and ratify the ad-hoc input output norms as under:-

| Export Item                                        | Qty         |
|----------------------------------------------------|-------------|
| LETS B Chair - LBA1SMP<br>LBA MID BK WITH ADJ SEAT | 1120.00Nos. |

| S.No. | Import Item                                                 | Qty.                                                      |
|-------|-------------------------------------------------------------|-----------------------------------------------------------|
| 1     | BACK ASSEMBLY PART<br>LETS B OUTER BACK SHELL VK(LBAOBS-50) | 1120.000Nos.(Net to net basis with accountability clause. |
| 2     | MECHANISM<br>LETSB CHAIR MECHANISM-LOCAL(LBAMEC-32)         | 1120.000 Nos.                                             |
| 3     | FABRIC (1.8m Width)<br>FAB LETS B LUMBAR (BLK MESH)(VMI)    | 140.000Meter (As applied for inclusive 1.6% wastage)      |
| 4     | BACK ASSEMBLY PART<br>LB C-PSEAT A57850 C/W OPP TAPE (EXP)  | 1120.000 Nos.                                             |
| 5     | ARMS<br>LBC-LETS600 ARM TUBE ASY (6PC/CAR)                  | 1120.000 Nos.                                             |
| 6     | PLASTIC COVER<br>LBC-LETS502 HUB COVER (300PC/CAR)          | 1120.000 Nos.                                             |
| 7     | PLASTIC COVER<br>LBC-LETS500 UNDR ST PAN CVR (36PC/CAR)     | 1120.000 Nos.                                             |
| 8     | ARM PADS<br>LBC-LETS501 BASE ASSEMBLY (6PC/CAR)             | 2240.000 Nos.                                             |
| 9     | PEDESTAL / BASE<br>LBC-LETS501 BASE ASSEMBLY (6PC/CAR)      | 1120.000 Nos.                                             |
| 10    | CASTER<br>LBC-LETS503 CASTER-60MM (100PC/CAR)               | 5600.000 Nos.                                             |
| 11    | CYLINDER<br>LBC-CHAIR PNEUMATIC 120MM (20PC/CAR)            | 1120.000 Nos.                                             |
| 12    | SEWING MATERIAL<br>LB C-RIBBON 25MM COTTON BK (10220M/CAR)  | 4009.600Meter                                             |
| 13    | SEWING MATERIAL<br>LBC/PAC5-STRG NYN CORD WH (20RL/CAR)     | 4480.000 Nos.                                             |
| 14    | FASTENERS                                                   | 4480.000 Nos.                                             |

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| 15 | LBC-M4X12 PHBTS BKGALVNS (3000PC/CAR)<br>FASTENERS<br>LBC-SCW TORX 60 X 20 BK (6000PC/CAR) | 8960.000 Nos.                                      |
| 16 | PLASTIC COVER<br>LBC-PLSTC BKA57884C/WHINGE/SP (10PC/CAR)                                  | 1120.000 Nos.                                      |
| 17 | MECHANISM ASSEMBLY PART<br>LB C-MECHANISM CVR LH&RH (250PAIR/CAR)                          | 1120.000 Nos.                                      |
| 18 | BACK ASSEMBLY PART<br>LETS B BACKREST HEIGHT ADJUST BUTTON                                 | 2240.000 Nos.                                      |
| 19 | BACK ASSEMBLY PART<br>LB C-BRACKET BACK - 106914 (40PC/CAR)                                | 1120.000 Nos.                                      |
| 20 | MECHANISM ASSEMBLY PART<br>LETS B C-HALF SLIDING (1000PC/CAR)                              | 2240.000 Nos.                                      |
| 21 | MECHANISM ASSEMBLY PART<br>LETS BC - HALF BEARING (1200PC/CAR)                             | 2240.000 Nos.                                      |
| 22 | BACK ASSEMBLY PART<br>LB C-469JAP050/ 102134 (5000PC/CAR)                                  | 4480.000 Nos.                                      |
| 23 | FABRIC (1.8m Width)<br>FAB J501 EBONY OMNI-R W/ BC                                         | 586.824Meter(Width 1.8M) (inclusive of 5% wastage) |

RA may take consequential action as per policy/procedure.

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| 9                                                                                                                                                                  | 325<br>Case No.:4/14/85-ALC3/2013 | Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                    | HQ File :01/85/050/00088/AM14/    | RLA File :10/24/040/00032/AM14/              | Lic.No/Date:1010054362<br>08.08.2013      | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 03.09.2015. |                                   |                                              |                                           |          |

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| 10                                                                                                                                                                                                                                                                                                                                             | 326<br>Case No.:2/33/85-ALC3/2012 | Party Name:MAGHIRAM AND SONS    | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                | HQ File :01/85/050/00149/AM13/    | RLA File :30/24/040/00041/AM13/ | Lic.No/Date:3010090091<br>23.11.2012      | Deferred |
| The Committee noted that clarification has been called for by MSME(Food) from the firm. This office has also reminded the firm vide this office e-mail dated 22.06.2015 followed by hard copy thereof dated 30.06.2015, reply is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 03.09.2015. |                                   |                                 |                                           |          |

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| 11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | 327                         | Party Name: CHOICE TRADING CORPORATIN PVT. LTD | Meet No/Date: 7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File : 01/85/50/089/AM11 | RLA File : 10/24/040/056/AM11                  | Lic.No/Date: 1010040368<br>30.09.2010      | Rejected |
| <p>The case was last considered by NC on 18.06.2015 and it was decided that MFPI may re-examine their comments regarding increase in wastage on import item. The first request was not acceded to. However, the firm requested to enhance the wastage on inputs from 2% to 5% on the ground that they have completed the export obligation and production/consumption data is certified by Central Excise</p> <p>However, the Committee observed that actual consumption of the ingredients is not certified by Central Excise Authorities against the subject advance authorisation. Hence, the earlier decision of NC is maintained.</p> |                             |                                                |                                            |          |

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| 12 | 328                                                                                                                                                                                                                                                          | Party Name: MARICO LTD | Meet No/Date:7/85-ALC3/2015<br>06.08.2015                                                                                          | Status:<br>Deferred |
|    | HQ File :<br>01/85/162/138/AM15                                                                                                                                                                                                                              | RLA File :             | Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Milling Grade Copra against import of Copra Grade-II. |                     |
|    | The Committee noted that the Coconut Development Board may be told to fix the wastage norms for this product, If 20% wastage claimed is higher as commented by the Board, appropriate wastage may be indicated by them. The case is deferred for 03.09.2015. |                        |                                                                                                                                    |                     |

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| 13 | 329                                                                                                                                                                                                                                                                                                                           | Party Name: M. R. AGRO INDUSTRIES | Meet No/Date: 7/85-ALC3/2015<br>06.08.2015 | Status:   |
|    | Case No.: 3/12/85-ALC3/2014                                                                                                                                                                                                                                                                                                   |                                   |                                            |           |
| 13 | HQ File : 01/85/050/00092/AM15/                                                                                                                                                                                                                                                                                               | RLA File : 08/24/040/00195/AM15/  | Lic.No/Date: 0810133127<br>26.08.2014      | Withdrawn |
|    | <p>The Committee noted the reply of RA, Ahmedabad which states that the firm was asked to pay Customs duty and interest thereon in respect of entire imports made against the subject advance authorisation and payment of duty and interest done. In view of the RA's reply, the Committee decided to withdraw the case.</p> |                                   |                                            |           |

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| 14 | 330                                                                                                                                                                                                                                                                                        | Party Name: S N J BREWERIES PVT LTD | Meet No/Date: 7/85-ALC3/2015<br>06.08.2015 | Status:  |
|    | Case No.: 4/3/85-ALC3/2015                                                                                                                                                                                                                                                                 |                                     |                                            |          |
| 14 | HQ File : 01/85/050/00018/AM16/                                                                                                                                                                                                                                                            | RLA File : 04/24/040/00340/AM15/    | Lic.No/Date: 0410160393<br>08.04.2015      | Deferred |
|    | <p>Prima facie, the Committee observed that Barley content should be reduced in view of indigenous inputs particularly because of quantity of broken rice and sugar. The Committee decided to request MFPI to provide the comments in the matter. The case is deferred for 03.09.2015.</p> |                                     |                                            |          |

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 Directorate General of Foreign Trade  
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| 15                                                                                                                                                                                                                                                                                 | 331<br>Case No.:6/5/85-ALC3/2015 | Party Name:S N J BREWERIES PVT LTD | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                                                                                                    | HQ File :01/85/050/00050/AM16/   | RLA File :04/24/040/00036/AM16/    | Lic.No/Date:0410160492<br>11.05.2015      | Deferred |
| Prima facie, the Committee observed that Barley content should be reduced in view of indigenous inputs particularly because of quantity of brown rice and sugar. The Committee decided to request MFPI to provide the comments in the matter. The case is deferred for 03.09.2015. |                                  |                                    |                                           |          |

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| 16                                                                                                          | 332<br>Case No.:9/2/85-ALC3/2014 | Party Name:R.H.INTERNATIONAL    | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                             | HQ File :01/85/050/00013/AM15/   | RLA File :29/24/040/00013/AM14/ | Lic.No/Date:2910024422<br>14.03.2014      | Rejected |
| The Committee decided to reject the case as the firm has not furnished the reply despite several reminders. |                                  |                                 |                                           |          |

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| 17                                                                                                          | 333<br>Case No.:3/15/85-ALC3/2013 | Party Name:R.H.INTERNATIONAL    | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                             | HQ File :01/85/050/00099/AM14/    | RLA File :29/24/040/00005/AM14/ | Lic.No/Date:2910022444<br>27.08.2013      | Rejected |
| The Committee decided to reject the case as the firm has not furnished the reply despite several reminders. |                                   |                                 |                                           |          |

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| 18                                                                                                          | 334<br>Case No.:1/13/85-ALC3/2013 | Party Name:R.H.INTERNATIONAL    | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                             | HQ File :01/85/050/00075/AM14/    | RLA File :29/24/040/00003/AM04/ | Lic.No/Date:2910022187<br>06.08.2013      | Rejected |
| The Committee decided to reject the case as the firm has not furnished the reply despite several reminders. |                                   |                                 |                                           |          |

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11/17  
योगेश सिंह/YOGINDER SINGH  
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| 335<br>Case No.:14/7/85-ALC3/2014 | Party Name: SUPERHOUSE LTD.,       | Meet No/Date: 7/85-<br>ALC3/2015<br>06.08.2015 | Status:  |
| HQ File :01/85/050/00050/AM15/    | RLA File<br>:06/24/040/00011/AM15/ | Lic.No/Date: 0610037688<br>02.06.2014          | Approved |

The Committee noted the comments furnished by office of the Textile Commissioner, Mumbai and DIPP vide their letter No. 11(38)/2014-Wvg/16 dated 07.07.2015 and No. 7/112/2015-TSW dated 24.07.2015 respectively. Based on the these comments, Committee decided to fix ad-hoc input output norms as under allowing wastage of 2% recommended by Textile Commissioner which is on a lower side.

| Sl. No. | Export Item                                                                                                                                                                       | Qty          | Import Item                                  | Qty.                                                         |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------|----------------------------------------------|--------------------------------------------------------------|
| 1       | Horse Riding Body Protector for Adult made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 1097.70q. Mtr and Rubber Sheet of 22mm of 3554.45Sq. Mtr  | 10000.00Nos. | 11 MM Rubber Sheet<br><br>22 MM Rubber Sheet | 1120.00Sq. Mtr (1657.00Kg)<br><br>3625.54Sq. Mtr(11416.13Kg) |
| 2       | Horse Riding Body Protector for Junior made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 1138.82Sq.Mtr and Rubber Sheet of 22mm of 3513.41Sq. Mtr | 10000.00Nos. | 11 MM Rubber Sheet<br><br>22 MM Rubber Sheet | 1161.60Sq. Mtr(1714.74Kg)<br><br>3583.67Sq.Mtr(11284.29Kg).  |
| 3       | Horse Riding Body Protector for Adult made from Rubber Sheet of 7.5mm with net content of Rubber Sheet of 7.5mm of 4241.06Sq.Mtr.                                                 | 1988.00Nos   | 7.5 MM Rubber Sheet                          | 4325.88Sq. Mtrs                                              |
| 4       | Horse Riding Body Protector for Junior made from Rubber Sheet of 7.5mm with net content of Rubber Sheet of 7.5mm of 4239.50Sq.Mtr.                                                | 3322.00Nos   | 7.5 MM Rubber Sheet                          | 4324.29Sq. Mtrs                                              |

RA may take consequential action as per policy/procedure.

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| 336<br>Case No.:5/21/85-ALC3/2013                                                                                                                                                                                                                                                                                                                                                      | Party Name:SUPERHOUSE LTD.,                                                                                                                                                 | Meet No/Date:7/85-<br>ALC3/2015<br>06.08.2015 | Status:            |                            |
| HQ File<br>:01/85/050/00136/AM14/                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:06/24/040/00028/AM14/                                                                                                                                          | Lic.No/Date:0610035153<br>29.11.2013          | Approved           |                            |
| The Committee noted that the export and import items are same as in case No. 19 above (in Adv. Auth. No. 0610037688 dt. 02.06.2014) and comments has been received from TC, Mumbai in this case also.<br>Based on the these comments, Committee decided to fix ad-hoc input output norms as under allowing wastage of 2% recommended by Textile Commissioner which is on a lower side. |                                                                                                                                                                             |                                               |                    |                            |
| Sl. No.                                                                                                                                                                                                                                                                                                                                                                                | Export Item                                                                                                                                                                 | Qty                                           |                    |                            |
| 1                                                                                                                                                                                                                                                                                                                                                                                      | Horse Riding Body Protector for Adult made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 1090Sq. Mtr and Rubber Sheet of 22mm of 3400Sq. Mtr | 10000.00Nos.                                  | 11 MM Rubber Sheet | 1111.80Sq. Mtr (1644.87Kg) |
|                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                                                             |                                               | 22 MM Rubber       | 3468.00Sq. Mtr(10920.07Kg) |
| 2                                                                                                                                                                                                                                                                                                                                                                                      | Horse Riding Body Protector for Junior made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 820Sq. Mtr and Rubber Sheet of 22mm of 2910Sq. Mtr | 10000.00Nos.                                  | 11 MM Rubber Sheet | 836.4Sq. Mtr(1234.68Kg)    |
|                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                                                             |                                               | 22 MM Rubber       | 2968.2Sq.Mtr(9346.45Kg)    |

RA may take consequential action as per policy/procedure.

*Rup*

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| 21                                                                                                                                                                        | 337<br>Case No.:1/10/85-ALC3/2014 | Party Name: FIELD FRESH FOODS PRIVATE LIMITED | Meet No/Date: 7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                           | HQ File :01/85/050/00079/AM15/    | RLA File :05/23/040/00185/AM15/               | Lic.No/Date: 0510390243<br>11.08.2014      | Deferred |
| <p>The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 03.09.2015.</p> |                                   |                                               |                                            |          |

योगेंद्र सिंह / YOGINDER SINGH  
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 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशक  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Department of Commerce  
 नई दिल्ली / New Delhi

*Rup*

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| 22                                                                                                                                                                                                          | 338<br>Case No.:1/9/85-ALC3/2014 | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:     |
|                                                                                                                                                                                                             | HQ File :01/85/050/00067/AM15/   | RLA File :09/24/040/00049/AM15/   | Lic.No/Date:0910059919<br>28.04.2014      | Transferred |
| The Committee noted that this case and other cases of this firm with same export product may be transferred to NC-3 as per Deptt. of Pharmaceuticals comments No. 35021/04/2015-PI(Norms) dated 29.07.2015. |                                  |                                   |                                           |             |

*Rmp*

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| 23                                                                                                                                                                                                                                                                                 | 339<br>Case No.:1/2/85-ALC3/2014 | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                                                                                                    | HQ File :01/85/050/00005/AM15/   | RLA File :07/24/040/00427/AM14/      | Lic.No/Date:0710102255<br>20.02.2014      | Deferred |
| The Committee noted that as per reply furnished by the firm, the items of export and raw material used do appear to be Ayurvedic Medicines not food products nor food supplements. The Committee decided to seek clarification from the firm. The case is deferred for 03.09.2015. |                                  |                                      |                                           |          |

*Rmp*

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| 24                                                                                                                                                                                                                                                                                 | 340<br>Case No.:10/12/85-ALC3/2014 | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                                                                                                                                    | HQ File :01/85/050/00099/AM15/     | RLA File :07/24/040/00181/AM15/      | Lic.No/Date:0710106590<br>27.08.2014      | Deferred |
| The Committee noted that as per reply furnished by the firm, the items of export and raw material used do appear to be Ayurvedic Medicines not food products nor food supplements. The Committee decided to seek clarification from the firm. The case is deferred for 03.09.2015. |                                    |                                      |                                           |          |

*Rmp*

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| 25                                                                                                                                                                 | 341<br>Case No.:12/23/85-ALC3/2014 | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                    | HQ File :01/85/050/00198/AM15/     | RLA File :07/24/040/00401/AM15/           | Lic.No/Date:0710107599<br>12.02.2015      | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 03.09.2015. |                                    |                                           |                                           |          |

*Rmp*

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| 26                                                                                                                                                                 | 342<br>Case No.:2/1/85-ALC3/2015 | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:7/85-ALC3/2015<br>06.08.2015 | Status:  |
|                                                                                                                                                                    | HQ File :01/85/050/00001/AM16/   | RLA File :07/24/040/00406/AM15/           | Lic.No/Date:0710107659<br>19.02.2015      | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 03.09.2015. |                                  |                                           |                                           |          |

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*Rmp*

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